

Fishermen and Training and Extension, Janani Surksha Yojana, Indira Gandhi National Old Age Pension, National Family Benefits Scheme, Janshree Bima Yojana etc. through various Ministries/Departments.

Apart from these, the Government launched some new schemes, namely, the Aam Admi Bima Yojana to provide death and disability cover to rural landless households and the Rashtriya Swasthya Bima Yojana (RSBY) to provide smart card based cashless health insurance cover of Rs. 30000 per annum to BPL families (a unit of five). BPL workers are entirely in the unorganised sector.

The Government has constituted Welfare Funds for Beedi Workers, Cine Workers and Non-coal mine Workers providing for social security and welfare measures to the target group. The schemes include, medical care; group insurance; housing assistance; maternity benefit; education to the children etc.

Recognizing the need of providing social security, the Government has enacted the Unorganised Workers' Social Security Act 2008. The Act provides for constitution of National Social Security Board at the Central level and State Social Security Boards at the State level which shall recommend formulation of social security schemes for unorganised workers. The National Social Security Board has met twice and has recommended Rashtriya Swasthya Bima Yojana (RSBY), Janshree Bima Yojana (JBY) and Indira Gandhi National Old Age Pension Scheme (IGNOAPS) for certain categories of unorganised Workers.

(e) The recommendations of the Sixth Central Pay Commission were for the Central Government employees. So far as workers in the unorganised sector are concerned, the daily rates of wages for labourers in Central sphere and State sphere are revised by the appropriate Government from time to time.

#### **Bharat bandh by Central Trade Unions**

1124. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that all central trade unions have jointly given strike call for Bharat Bandh on 7th August, 2010 on five charter of demands;

(b) whether Government has already started discussions with these central trade unions; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) Ministry of Labour and Employment has not received any strike call for Bharat Bandh on 7th August, 2010.

(b) and (c) Does not arise in view of (a) above.

**Wage Board for journalists and non-journalists**

1125. SHRI M.P. ACHUTHAN:

SHRI D. RAJA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that the Wage Board of journalists and non journalists could not submit the report before May 23, 2010 when its tenure expired;

(b) if so, whether its tenure has been extended, if so, the details thereof;

(c) whether the journalists and non-journalists have demanded interim relief due to the delay in submission of report; and

(d) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) Yes, Sir.

(b) The Government has extended terms of the Wage Boards for Working Journalists and Non-Journalist Newspaper Employees up to 31st December, 2010 for finalizing and submitting the Reports to the Government *vide* notifications No. S.O. 1305 (E) and S.O. 1304 (E) dated 2nd June, 2010, respectively.

(c) and (d) The Government, in consultation with the Wage Boards, has already fixed interim rates of wages in respect of journalists and non-journalist newspaper employees and news agency employees at the rates of thirty percent of basic wage. While representations for grant of additional interim relief have been received, a time frame up to 31.12.2010 for submission of the final Report by the Wage Boards has been prescribed by the Government.

**Non-revision of rates of employer contribution to EPS**

1126. SHRI MOINUL HASSAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the contributions of Government as well as employers to the Employees Pension Scheme (EPS) have not been revised for the last fourteen years;